

THE SCHEDULE (SEE RULE 18(I))

RETURN OF ASSETS AND LIABILITIES AS ON ~~XXXXXX~~ 29.3.94 IN RESPECT OF SH. S. C. KAINTHLA SUB JUDGE CUM JUDICIAL MAGISTRATE 1ST CLASS KARSOODISTT MANDI, H. P.

1. Name of the Government servant in full (in block letter): Sh. Suresh Chandra Kainthla
 2. Services to which he belongs: Judiciary
 3. Total length of service upto date: 10 years 2 months
 4. In Non-Gazetted rank: Nil
 5. In Gazetted rank: Yes.
 6. In Presnet post held and place of posting: Sub-Judge-cum-Judicial Magistrate, Karsoog, Distt. Mandi
 7. (11) Total annual income from all sources during the calendar year immediately preceeding the 1st day of April, 1994: 75270-00
6. I hereby declare that the return enclosed namely Form I to V are complete, true and correct as on 1.3.90 to 29.3.94 to the best of my knowledge and belief, in respect of information due to be furnished by me under the provisions of Sub rule (1) of rule 18 of the Central Civil Services (Conduct) rule, 1964.

S. C. Kainthla
(S. C. Kainthla)
Sub Judge-cum-Judicial Magistrate,
Karsoog, Distt. Mandi, H. P.

STATEMENT OF IMMOVABLE PROPERTY AS ON 31.3.1994, IN RESPECT OF SRI SURESH CHA NDKAINPILA
 SUB JUDGE CUM SUB DIVISIONAL JUDICIAL MAGISTRATE 1ST CLASS KARSOG, DISTT MANDI (H.P.).

(e.g. lands, House-shops, other buildings etc.)

1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	12.	13.
Sr.No.	Description of property.	precise location (Name of Distt. Division Taluk and Vill. in which the property is situated and also its distinctive number etc.).	Area of land (in case of land proper-ty, and build- ing.	Nature of land (in case of prop-erty).	Extend of inter- rest.	If not own name state in whose name held and his/her relationship if any to the Govt. servant.	Date of acquisition.	How acquired (Whether by purchase mortgage lease, inheritance and name of the persons from whom acquired (address and con- cern of the Govt. servant if any with the person persons concerned) (please see note 1)	Value of the prop-erty.	part- ical- ars of sanc- tion of pres- ently held property if any.	Total annual income from pro- perty.	Rem- arks.

-NIL-

(S. C. Kainthia)
 Sub Judge cum SDJM, Karsog,
 Distt. Mandi. (H.P.)

STATEMENT OF FIUD ASSETS AS ON 31.3.1994 IN RESPECT OF SIRI SURESH CHAND KAINIHLA SUB JUDGE CUM SUB DIVISIONAL JUDICIAL MAGISTRATE 1ST CLASS, KARSOG, DISTT MANDI. (I.P.)

1. Cash and bank balance exceeding 3 months emoluments
2. Deposits, loans advance and investments (such as shares, securities, debentures etc.)

Sr.No. Description Name and address of (Company, bank etc.) Amount. If not in own name name and address of person (s) in whose name held and his/her relationship with the Govt. Servant. Annual income derives. Remarks.

1. 2. 3. 4. 5. 6. 7.

-NIL-

S. S. Kainihla
(S. S. Kainihla,
Sub-Judge 1st Class, Karso,
Distt. Mandi. (I.P.)

FORM NO. III

STATEMENT OF MOVABLE PROPERTY AS ON 29.3.94 IN RESPECT OF SHRI SURESH CHAND KAINTHLA, SUB JUDGE CUM JUDICIAL MAGISTRATE 1ST CLASS KARSOG DISTT MANDI, HIMACHAL PRADESH.

Sr. Description No.	Pride or value at the time of acquisition and/or the total payments made upto the date of return as the case may be, in case of articles purchased on hire purchase or instalments basis.	If not in own name and address of person in whose name and his/ her relationship with the Govt. servant	Whether acquired with approximate date of acquisition.	Remarks.
1. Stereo Deck	Rs. 5200/-	Own name	December, 1986	
2. With 2 speakers Table.	Rs. 650/-	-do-	June, 1988	
3. Beds (4 Nos.)	Rs. 2300/-	-do-	July, 1988	
4. Chairs (4 Nos.)	Rs. 400/-	-do-	March, 1990.	
5. Dressing Table.	Rs. 650/-	In the name of Mrs. Chahda (wife)	June, 1988.	
6. T.V. Set.	Rs. 11000/-	-do-	July, 1988	
7. Soga Set.	Rs. 4000/-	-do-	June, 1988	
8. T.V. Stand	Rs. 500/-	Own name	Sep, 1988	
9. Radio set.	Rs. 450/-	-do-	March, 1989.	
10. Dining Table with chairs	Rs. 3500/-	-do-	Sep, 92	
11. Carpet	Rs. 3200/-	-do-	Sep, 92.	

(S. C. Kainthla)
 Sub-Judge-cum-Judicial Magistrate,
 Karsoog, Distt. Mandi, H.P.

FORM IV
STATEMENT OF PROVIDENT FUND AND LIFE INSURANCE POLICY AS ON 29.3.94 IN RESPECT OF SARI SURESH CHAND KAINTHLA SUB JUDGE CUM JUDICIAL MAGISTRATE KARSOG DISTT? MANDL H.P.

Sr. No.		INSURANCE POLICY		PROVIDENT FUNDS		Closing balance as reported by the Audit. Accounts Officer alongwith date of such balance.		Total		Remarks: If is also be regarding closing balance the figures according to the Govt. Servant schedule also be mentioned in this column.
No.	Policy No.	Name of insurance company.	Sum Insured/ date of maturity.	Amount of annual premium.	Type of G.P.F. Account	as past reported by the Audit.	balance as reported by the Audit.	Contri- bution made subse- quently.		
1.	130403503	L.I.C.	Rs. 50000/-	2724.20	GPF Account	Rs. 88019.00	292957/-		117312.00	
	26-11-86	of India	26-11-2011	P	No.H-Just	1635				
						for the year upto 1992-93.				

(S.C. Kainthla)
 Sub-Judge-cum-Judicial Magistrate,
 Karsoog, Distt. Mandl, H.P.

STATEMENT OF DEBTS AND OTHER LIABILITIES AS ON 31.3.1994 IN RESPECT OF SHRI SURESH CHAND KAINTHLA
SUB JUDGE CUM SUB DIVISIONAL JUDICIAL MAGISTRATE 1ST CLASS? KARSOG DISTT. MANDI. (H.P.)

Sr.No.	Amount.	Name and address of creditor.	Date of Incurring liability.	Details of transaction.	Remarks.
1.	2.	3.	4.	5.	6.

-NIL-

(S.C. Kainthla)
Sub Judge Cum SDJMIC? KARSOG.
Distt, Mandi (H.P)